

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

**TUESDAY, THE TWENTY SECOND DAY OF OCTOBER
TWO THOUSAND AND TWENTY FOUR**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

WRIT PETITION NO: 4744 OF 2021

Between:

Bhukya Bhanu, D/o Manna Bhukya, Aged 20 years, R/o 2-76, Lacha Tahnda,
Tekulapally, Bhadrachri Kothagudem District, Telangana.

...PETITIONER

AND

1. State of Telangana, rep by its Principal Secretary, Medical Health and Family Welfare Department, Secretariat Buildings, Hyderabad.
2. K.N.R University of Health Sciences, Rep. by its Registrar, Warangal,
3. Convener, C/o KNR University of Health Sciences, Warangal

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ, order or direction, particularly one in the nature of a Writ of Mandamus declaring the action of the Respondents in not considering and permitting the Petitioner into the counseling for category B and C seats for the BHMS course for the academic year 2020-21 as illegal, arbitrary and unconstitutional and consequently direct the Respondents to include the Petitioner's name in the counseling for the BHMS course for the academic year 2020-21

IA NO: 1 OF 2021

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondents to consider and permit the Petitioner into the counseling for the BHMS course for the category B and C seats for the academic year 2020-21, pending disposal of the above writ petition

Counsel for the Petitioner: SRI. UWAI ZUBAIR SAIT

**Counsel for the Respondent No.1: GP FOR MEDICAL HEALTH AND
FAMILY WELFARE**

Counsel for the Respondent Nos. 2&3: SRI A. PRABHAKAR RAO, SC

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

Writ Petition No.4744 of 2021

ORDER: (Per the Hon'ble the Chief Justice Alok Aradhe)

None for the petitioner.

Mr. A.Prabhakar Rao, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences appears for respondent Nos.2 and 3 (for short 'the University').

2. In this writ petition, the petitioner *inter alia* has prayed for the following relief:

"For the reasons stated in the accompanying affidavit, it is prayed that this Hon'ble Court may be pleased to issue a writ, order or direction, particularly one in the nature of a Writ of Mandamus declaring the action of the Respondents in not considering and permitting the Petitioner into the counseling for category "B" and "C" seats for the BHMS course for the academic year 2020-21

as illegal, arbitrary and unconstitutional and consequently direct the Respondents to include the Petitioner's name in the counseling for the BHMS course for the academic year 2020-21 and pass such other order or orders as this Hon'ble Court may deem fit and proper in the circumstances of the case."

3. A Division Bench of this Court, by an interim order dated 01.03.2021, had directed that subject to the petitioner paying a sum of Rs.7,500/- towards administrative charges through online and also registration charges through online to the respondents by 03.03.2021 and on producing the original certificates before respondent No.2 by 5:00 p.m., on 03.03.2021, the respondents shall permit the petitioner for counseling for admission into BHMS course under management quota 'B' and 'C' category seats for the academic year 2020-21.

4. The academic year 2020-21 is over. In view of the aforesaid interim order as well as on account of efflux of time, no further orders are required to be passed in the writ petition.

5. The Writ Petition is, accordingly, disposed of. No costs.

As a sequel, miscellaneous petitions, pending if any, stand closed.

SD/-P. PADMANABHA REDDY
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The Principal Secretary, Medical Health and Family Welfare Department, Secretariat Buildings, Hyderabad.
2. The Registrar, K.N.R University of Health Sciences, Warangal,
3. Convener, C/o KNR University of Health Sciences, Warangal
4. One CC to SRI. UWAIS ZUBAIR SAIT, Advocate [OPUC]
5. Two CCs to GP FOR MEDICAL HEALTH AND FAMILY WELFARE, High Court for the State of Telangana at Hyderabad [OUT]
6. One CC to SRI. A. PRABHAKAR RAO, SC [OPUC]
7. Two CD Copies

B M
LS

K.P.

HIGH COURT

DATED:22/10/2024



ORDER

WP.No.4744 of 2021

DISPOSING OF THE WRIT PETITION WITHOUT COSTS

*10 Copies
for
8/11/24*